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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 103/96

Date of Order: 29/1/96

Between:

Mr. Eshwarlal.

.. Applicant

and

1. Union of India,
rep. by its Secretary,
Ministry of Defence,
Sena Bhavan, New Delhi. 11

2. The Commandant, HQ, Artillery Centre,
Hyderabad-31.

Respondents.

For the Applicant :- Mr. K. Sudhakar Reddy, Advocate.

For the Respondents: Mr. N.V. Raghava Reddy,
xx./Add. CGSC

THE HON'BLE MR. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN : MEMBER (ADMN)

OA 103/96.

Dt. of Order:29-1-96.

(Order passed by Hon'ble Shri R.Rangarajan,
Member (A)).

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The applicant in this O.A. is a Tailor under the Respondent No.2 at Hyderabad. He filed OA 56/95 praying to grant him the revised scale of pay of 260-400 with effect from 22-8-1983. That OA was allowed and the respondents therein were directed to grant him the scale of pay of Rs.260-400 with effect from 15-10-1984 on a notional basis and arrears have to be given to the applicant from 12-1-1994.

2. This application is filed praying for a direction to the respondents to give effect and grant the benefits of skilled grade of Rs.260-400 as per the judgement of the Apex Court in Prabulal & another Vs. Union of India & others in WP (C) No. 492 of 1991 dated 3rd October, 1991 and to pay the arrears with effect from 16-10-1981 with immediate effect.

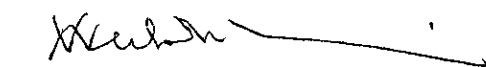
3. The applicant herein is similarly situated as the applicant in OA 1150/95 ^{which was filed for similar relief}. Some of the applicants in that O.A. were also Tailors under the same Respondents. As the applicant herein is similarly situated we feel that no differentiation need be made in this connection for granting the relief, which was granted to the applicants in the above referred O.A. In the result, the following direction is given :-

(27)


"The pay of the applicant has to be notionally fixed in the pay scale of Rs.260-400 (950-1500) on the date of his joining as Tailor, if he has been absorbed in the cadre as on the date of appointment and monetary benefits have to be given with effect from 9-2-1988. If ultimately Respondent No.1 is going to take a decision that the monetary benefit has to be given even earlier to 9-2-1988, the applicant also has to be given monetary benefit accordingly."

4. The O.A. is ordered accordingly at the admission stage itself. No order as to costs. //


(R.RANGARAJAN)
Member (A)


(V.NEELADRI RAO)
Vice-Chairman

Dated: 29th January, 1996.
Dictated in Open Court.

 5.286
Deputy Registrar (J)CC

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To

1. The Secretary, Union of India,
Ministry of Defence, Sena Bhavan, New Delhi-11.
2. The Commandant, HQ, Artillery Centre,
Hyderabad-31.
3. One copy to Mr. K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. N.V.Raghava Reddy, Adml.CGSC..CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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/ Along with OA copy

8/16/1996

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 29-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

103/96.

T.A.No..

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
दफ्तर/DESPATCH
15 FEB 1996
हैदराबाद ब्याचपीठ
HYDERABAD BENCH